

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Dated: 3<sup>rd</sup> July, 2015**

**NOTIFICATION**

**No. L-1/148/2014/CERC:** In exercise of the powers conferred under Section 178 (1) and 178 (2) (ze) of the Electricity Act, 2003 (36 of 2003) and all other powers enabling it in this behalf and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2014 (hereinafter referred to as "The Principal Regulations"):

**1. Short title, extent and commencement**

(1) These regulations may be called the Central Electricity Regulatory Commission (Power System Development Fund) (First Amendment) Regulations, 2015.

(2) These regulations shall come into force with effect from 1<sup>st</sup> June, 2015.

**2. Amendment to Regulation 4 of the Principal Regulations:** A new clause shall be added after clause (3) of Regulation 4 of Principal Regulations as under, namely:

"3(A) Notwithstanding anything contained in these regulations, any scheme sanctioned by the Central Government in the interest of development of power system which requires support from PSDF as part of the scheme shall be eligible for assistance from PSDF."

Sd/-  
(Shubha Sarma)  
Secretary

Note : The Principal Regulations were published on 10<sup>th</sup> June, 2014 in the Gazette of India Extraordinary Part III-Section 4 at Serial No.171.